

Central Administrative Tribunal, Principal Bench

O.A.No.2299/2002

New Delhi, this the 4th day of September, 2002

Hon'ble Mr.Justice V.S.Aggarwal,Chairman
Hon'ble Mr.V.K.Majotra,Member(A)

M.P.Gupta S/o late Shri Ram Prasad,
Retd.Asstt. Postmaster Etah,
R/o Dwarikapuri Agra Road,
Etah (U.P.).

....Applicant

(By Advocate: Shri D.P. Sharma)

Versus

1.Union of India,
through Secretary,
Ministry of Communication,
Department of Posts
New Delhi.

2.The Postmaster General,
Agra Region,Agra

3.The Superintendent of Post Offices,
Etah Division,Etah.

....Respondents.

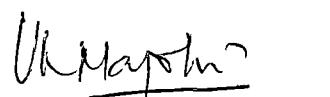
Order(Oral)

By Justice V.S. Aggarwal,Chairman

The grievance of the applicant is that the departmental proceedings that had been initiated against him, had been completed but no final order as yet has been passed.

2. At this stage, therefore, without going into the merits of the case, it is directed that respondent no.1, in accordance with law, will pass the appropriate order as may be deemed fit in the facts of the case but decision in this regard should be taken within three months of the receipt of the said copy of the order.


(V.S. Aggarwal)
Chairman


(V.K. Majotra)
Member(A)

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